

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO:- 1459 OF 2002

TUESDAY, THIS THE 17TH DAY OF DECEMBER, 2002

HON. MRS. MEERA CHHIBBER, MEMBER-J

Chhuttan Lal Meena,
s/o Sri Debi Ram Meena,
r/o Quarter No. L/58,
Railway Bauliya Colony,
District Gorakhpur. Applicant.

(By Advocate:- Shri S.W.Ali)

Versus

1. Union of India,
through G.M,
NER, Rail Bhawan,
Gorakhpur.
2. The Di isional Railway Manager,
North Eastern Railway,
Lucknow. Respondents.

(By Advocate:- Shri. K.P.Singh)

3 R D E R (ORAL)

HON. MRS. MEERA CHHIBBER, MEMBER-J

The grievance of the applicant in this case is that even though he was at Sl. No. 2 in the Seniority List and the person at Sl. No. 1 Shri Asharfi Dobhi(SC) has since expired, therefore, he was senior most ^{in office} ~~in office~~ Superintendent-I yet about ⁴⁸ ~~A~~ of his juniors have been promoted as Chief Office Superintendent by totally ignoring his case. Being aggrieved he had given a representation to the DRM (P) dated 13-12-2001 (page 11 of the O.A) followed by a reminder dated 11-8-2002 (page-15) but till date

the respondents have not even disposed of the said representation or given any reply to the applicant. He has thus prayed that a direction be given to the respondent No. 2 to decide the representation of the applicant dated 13-12-2001 within a stipulated period or pass such order or orders that the Court deems fit in the circumstances of the case.

2. Learned counsel for the respondents have submitted that since there is no acknowledgement in the representation, it is not known ^{whether B} whether the said representation was given to the respondents at all or not. However, counsel for the applicant has produced the AD Card to show that the reminder was sent through registered letter. In any case, since all that the applicant is praying is that his representation should be decided and representation is annexed with the O.A itself. I am satisfied that this O.A can be disposed of at the admission stage itself by giving a direction to the respondents to dispose of the representation of the applicant which is annexed as annexure A-I with the O.A by passing reasoned and speaking order within a period of three months from the date of receipt of a copy of this order under intimation to the applicant.

3. With the above direction, the O.A is disposed of. No costs.



Member-J

Madhu/